

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/S FOODCO DELICACIES INDIA PRIVATE LIMITED
RELEVANT PARTICULARS**

1. Name of corporate debtor	FOODCO DELICACIES INDIA PRIVATE LIMITED
2. Date of incorporation of corporate debtor	18/10/2005
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kerala and Lakshadweep under the Companies Act, 1956/2013
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52209KL2005PTC018723
5. Address of the registered office and principal office (if any) of corporate debtor	XI/46R, TRICHATTUKULAM.P.O CHERTHALA, KERALA, 688526 INDIA
6. Insolvency commencement date in respect of corporate debtor	Date of pronouncement of order: 24.03.2022 Date of receipt of order by IRP: 01.04.2022
7. Estimated date of closure of insolvency resolution process	180 days from the date of commencement of resolution process
8. Name and registration number of the insolvency professional acting as interim resolution professional	CS RAMACHANDRAN, THEKKUMKAT MADATHIL IBBI/IPA-002/IP-N01071/2021-2022/13715
9. Address and e-mail of the interim resolution professional, as registered with the Board	24-53/2, FLAT B, INSCAPE ILLAM, RAGAMALIGAPURAM, KOTTAPPURAM, NEAR KOTTAPPURAM RAILWAY GATE, THRISSUR, KERALA, INDIA-680004 ibcfoodco@gmail.com iamramantm@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	CS RAMACHANDRAN TM, COMPANY SECRETARY IN PRACTICE & INSOLVENCY PROFESSIONAL, 1ST FLOOR, SAJI NIVAS, DR. AR MENON ROAD, NAICKANAL, THRISSUR, KERALA, INDIA-680001 ibcfoodco@gmail.com iamramantm@gmail.com
11. Last date for submission of claims	15.04.2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address: As mentioned against entry no. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the FOODCO DELICACIES INDIA PRIVATE LIMITED on 24.03.2022. The creditors of FOODCO DELICACIES INDIA PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 15.04.2022 to the interim resolution professional at the address mentioned against entry No. 10 above. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

April 01, 2022
CHERTHALA

CS RAMACHANDRAN, THEKKUMKAT MADATHIL
INTERIM RESOLUTION PROFESSIONAL

‘Few worried about lack of jobs’

We should be concerned about the state of the people not concerned about the state of the economy: Chidambaram

OUR BUREAU
New Delhi, April 1
Former Finance Minister P Chidambaram said he is hoping that the GDP growth will be at least six per cent or there will be greater unemployment and general unrest.

However, “Before we are concerned about the state of the economy, we should be concerned about the state of the people who are not concerned about the state of the economy,” he added.

Referring to Uttar Pradesh, Chidambaram said the State added 40 per cent to its total debt this year and 38 per cent of the State is poor, yet the people voted back the same government with a huge majority.

Chidambaram lamented not many people seem to be concerned about the State of economy.

He was addressing the “National Economy Conclave” or-

ganised by the Samruddha Bharat Foundation and Rajiv Gandhi Institute for Contemporary Studies here on Friday.

‘Lack of concern’

“Very few people are concerned about the massive unemployment, the lack of infrastructure, the poor quality of education and health infrastructure and yet they seem to be happy. There is no revolt and much lesser revolution. There are no massive gatherings protesting outside the houses of Prime Minister or Chief Ministers. It is almost impossible to mobilise a large protest against the Government policy,” he said.

‘Govt aggregating power’

Palanivel Thiaga Rajan, Tamil Nadu Finance Minister, said the country is increasingly being exploited by people who are unable to deliver results and those who are keen on ag-



Former Finance Minister P Chidambaram said not many pay attention to poor infrastructure, education and healthcare facilities (file photo)

gregating powers. He said there is excessive amount of authority with the Union. He said there is great disparity between best and the worst States in the country.

“The Prime Minister (Narendra Modi) was greatest champion of federalism when he was Gujarat CM. He has suddenly turned out to be the direct antithesis of every word he said when he was Chief Minister,” he charged.

The Centre is putting its hands into everything from ports to dams to taxation. “In

every way, they want to aggregate as much power as they can into their hands. But what we see at the macro level is continuous years of decline in jobs, huge problems created by demonetisation compounded by an untested GST that requires hundreds of amendments. Then a national lockdown without any science, without any assessment and without notice. There’s a direct relationship between bad policy and bad outcome,” he added.

Kerala Finance Minister, KN

Balagopal said a collective of State governments is necessary to ensure co-operative federalism. An alternative to Centre’s policies must be projected to win over credibility among the people.

Collective of States

“The States can collectively campaign for specific demands from the Union Government in the case of resource transfer. One, to argue for a flexible pool. This pool of resources could be transferred to those States that achieved social development including demographic transition. Two, the Union Government has to recognise the diversity in needs of its regional governments. The States have to be given freedom to formulate state-specific projects,” he added. He said the GST compensation has to be extended for next five years. “The huge share of cess and surcharges especially on petrol and diesel and use of Article 271, to make such levies, has to be reduced to a large extent in order to check the price hike,” he added.

‘Don’t punish States that control population’

PRESS TRUST OF INDIA

New Delhi, April 1

Opposition members in Rajya Sabha on Friday said that States which have successfully implemented family planning programme must not be punished.

Taking part in a discussion over Population Regulation Bill, 2019 – a private member bill moved by BJP’s Rakesh Sinha, that seeks to regulate population by promoting two-children per couple policy – Jairam Ramesh of the Congress and Tiruchi Siva of the DMK argued that States must not be made to lose out on Central allocations which are based on population.

Ramesh said that since fund allocation from Centre, made through NITI Aayog and Finance Commission, are all based on population, States such as Kerala, Tamil Nadu, Karnataka, Andhra Pradesh, Maharashtra, and Punjab, which have successfully controlled population, are losing out.

‘Delimitation soon’

Even though delimitation has been postponed to 2026, he said, “We have to bite the bullet. 2026 is only four years from



Jairam Ramesh

now.” Ramesh said the Bill is based on a completely flawed assumption that India’s family planning programme has not worked. “Barring the most unfortunate period of Emergency,” he said, “India’s family planning has been based on democratic means, through female literacy, female education, through provision of family planning services,” he said.

Expressing similar views, Siva said, “My apprehension is States which are implementing family planning policy rightly, in the manner it should be, are being punished.” He said that the Tamil Nadu government has successfully implemented the family planning policy and has been appreciated and applauded in every way.

However, he added, “Earlier

we had 41 parliamentary constituencies but now after the 1971 delimitation, ours was reduced to 39 because of the population because we successfully implemented a scheme which is the need of the hour, our State was punished.”

‘Dangerous element’

Jawhar Sircar of AITC said, “We hope that it is not targeted to any community because recent studies from national family welfare survey and others show that the total fertility rate has evened out.

He stressed that educating women is the only time tested successful method of family planning.

“How much state coercion will you use? ... The deprivation that you seek to make is more of a punitive measure.” Binoy Viswam of CPI said that the Bill was designed to target a certain community.

“There is an element in that Bill which is very dangerous. There is a hidden part. It says that a certain community, certain parts of the country where that community is in big numbers, they cause the danger for the country,” he said.

Rising steel prices to make cars, home construction costlier

S RONIENDRA SINGH ABHISHEK LAW

New Delhi, April 1

Steel prices – primarily that of rebars, hot-rolled coils and cold-rolled coils – are set for a hike this month pushing the costs of automobiles and construction upwards.

While rebars and hot-rolled coils are expected to see around ₹3,000 per tonne price hike (up 2-2.5 per cent), the prices of flat products are up ₹5,000 per tonne. Steel-mills have asked for ₹10,000-11,000 per tonne price hike from automakers during contract negotiations.

Contracts are mostly going to be “for a three-month period” considering the volatility in steel prices, a senior offi-



Steel prices in India have been at an all-time high over the last few months following supply shortages in Australian coking coal

cial of an Indian steel-major said. In a month, the flat product prices are reportedly up by ₹10,000 a tonne.

Previously, these would be

six-month contracts. Last price revision for automobile steel contracts was in October 2021.

While hot-rolled coils (HRC) is quoting in the range of

₹76,000-80,000 per tonne, rebar price stands at ₹75,000-76,000 and cold-rolled coils is ₹85,000-86,000.

Steel prices in India have been at an all-time high over the last few months following supply shortages in Australian coking coal. Floods in Australian mines have hit supplies with prices varying between \$600 per tonne and \$700 per tonne in March. Other input costs like iron ore, coal, refractories, graphite electrodes, and energy costs have also surged.

Car makers hike prices

A shortage in European markets due to the ongoing Russia-Ukraine war has also impacted steel prices. Spot prices in

Europe are \$200 more than those of India, indicating price pressures.

Automobile OEMs such as Maruti, Tata, Toyota and Hero are likely to hike prices April onwards.

Tata Motors has already announced that the prices of its commercial vehicles will be increased in the range of 2-2.5 per cent, depending upon individual model and variant. The new prices will come into effect from Friday.

“The increase in the prices of commodities such as steel, aluminium and other precious metals, in addition to higher costs of other raw materials, has incited this price hike,” the company said. Similarly, Hero

MotoCorp said it will make an upward price revision (by up to ₹2,000) in the ex-showroom price of its motorcycles and scooters, effective April 5.

MSME contracts

According to VR Sharma, MD of Jindal Steel and Power Ltd (JSPL), the MSME contracts will also be reviewed and re-negotiated.

The Steel Ministry had earlier asked Indian steel mills to offer discounts to MSMEs. Accordingly, around ₹2000-3000 per tonne as discount was offered to small scale industries. “There will be some discount being offered to MSMEs based on the volumes they order,” spokesperson of a steel-major said.

Jewellers upbeat as Covid curbs go, gold prices drop

Sales during Ugadi, Gudi Padwa to hit new high

SURESH P IVENGAR

Mumbai, April 1

As businesses resume with Covid restrictions being lifted and gold prices fall jewellery sales are expected to spike on the auspicious occasion of *Gudi Padwa* and *Ugadi* – the new year in Maharashtra, Andhra Pradesh and Karnataka – that falls on Saturday.

Gold jewellery sales started picking up pace since last December-quarter even as gold prices escalated with the onset of Russia war on Ukraine. The unrest caused in global economy pushed gold prices near new high. However, in last one week prices have started falling with hopes of a ceasefire between the warring countries. On MCX, gold for delivery on April 5 was down by ₹142 at ₹51,443, against the previous close of ₹51,585.



from weddings, he said.

Somasundaram PR, Regional CEO (India), World Gold Council said in a post Covid scenario after two years, festival demand during upcoming traditional new years in various parts such as *Gudi Padwa*, *Ugadi* and others in April, should drive the market sentiment up. With inflation concerns providing impetus, he said retail demand for gold will remain healthy in this season, though a spike in prices and volatility driven by geopolitical events tend to act as headwinds, he added.

Ramesh Kalyanaraman, Ex-

ecutive Director, Kalyan Jewellers said since the start of the pandemic, this is the first *Gudi Padwa/Ugadi* where the showrooms will be fully operational and the demand momentum is expected to continue throughout the season.

“We recently announced a limited period *Gudi Padwa/Ugadi* offer in Maharashtra, Karnataka, Telangana and Andhra Pradesh, where customers can avail 50 per cent off on making charges on all jewellery and there has been an uptick in its demand across our showrooms,” he said.

Aditya Pethe, Director, Waman Hari Pethe Jewellers said usually buying gold during *Gudi Padwa* is customary but this year, it also signifies a step towards normalcy and new beginning with all Covid restrictions lifted and people are also shopping for the wedding season.

STREET Project to vitalise role of local bodies in tourism: Minister Riyas

OUR BUREAU

Kochi, April 1

Local self-government bodies in Kerala will be vital promoters of tourism with the onset of the innovative ‘Destination Challenge’ that encourages civic administrations to locate and develop at least one travel destination within their jurisdiction, State Tourism Minister PA Mohamed Riyas said.

“Destination Challenge strives to explore locations that have tourism potential but have been ignored,” he said after inaugurating the pioneering STREET (Sustainable, Tangible, Responsible, Experiential, Ethnic, Tourism) project in Thrithala in Palakkad, marking the State-level launch of the Kerala Tourism initiative. “Maintain-

ing such locations by ensuring that they are income-earning will make the newly-developed places good assets.”

At the function presided over by Assembly Speaker MB Rajesh, the Minister said the aim was to make tourism projects people-centric by involving the local population. “For that, the Responsible Tourism Mission’s STREET project will be a catalyst. The administrators of such endeavours will also be their protectors,” he said at the gathering.

Places under the initiative

STREET is being implemented in 10 locations with UNWTO’s ‘Tourism for Inclusive Growth’ as the slogan. In Palakkad, the spot comprises the adjacent vil-

lages of Thrithala and Pattithara.

Rajesh, who is also the MLA from Thrithala, said tourism was no more about just seeing but has instead become experiential. “The new attitude is to see tourism as a mix of the arts, culture, life and agriculture,” he added. The other places that are poised to implement STREET projects are the districts of Kozhikode, Kannur, Kottayam, Idukki and Wayanad.

The project, under the Responsible Tourism Mission, will ensure that its implementation retains the normalcy of the villages and maintains its ecology well. The idea is to introduce travellers to rustic Kerala while also fetching income for the residents.

നന്ദി...

2021-22 വർഷത്തിൽ കോവിഡ് വ്യാധി മുഖമുണ്ടായ പ്രതികൂല സാഹചര്യം മറികടന്ന് റെക്കോർഡ് ചിട്ടി ബിസിനസ്സ് ആർജ്ജിക്കാനും നിക്ഷേപ - വായ്പാ പദ്ധതികളിൽ വലിയ മുന്നേറ്റം കരസ്ഥമാക്കാനും തെങ്ങളെ സഹായിച്ച കേരളജനതയ്ക്ക് ഹൃദയംഗമമായ നന്ദി.

നിശ്ചയിച്ച വാർഷിക ലക്ഷ്യം : 758 കോടി രൂപയുടെ പുതിയ ചിട്ടി ബിസിനസ്സ്

ആർജ്ജിച്ച തുക : 763.41 കോടി രൂപയുടെ പുതിയ ചിട്ടി ബിസിനസ്സ്

അധിക തുക : 5.41 കോടി രൂപയുടെ പുതിയ അധിക ചിട്ടി ബിസിനസ്സ്

കെ. വരദരാജൻ
വൈതരനൻ

വി.പി സുബ്രഹ്മണ്യൻ
മനോജ് വധനകുര

കെ എസ് എഫ് ഇ - എ നെ ന്നും ജനങ്ങൾക്കൊപ്പം

KSFE
(കേരള ക്ഷേമ സമാധാനം)

ദി കേരള സ്റ്റേറ്റ് ഫിനാൻഷ്യൽ എൻ്റർപ്രൈസസ് ലിമിറ്റഡ്
കോർപ്പറേറ്റ് ഓഫീസ്: ഇന്ത്യൻ സ്റ്റാമ്പിൽ റോഡ്, പെരുമ്പള്ളി, തൃശ്ശൂർ 20.
Ph: 0487-2332255, Fax: 0487-2336232, mail: info@ksfe.com

FEDERAL BANK

YOUR PERFECT BANKING PARTNER

LCRD MAVELIKKARA DIVISION, First Floor, Padinjarethalackal Cherian Chambers, Puthiyakavu, Mavelikkara Alappuzha-690 101, Ph: 0479- 2303305
Email: mvklcld@federalbank.co.in
Web: www.federalbank.co.in, CIN: L65191KL1931PLC000368

POSSESSION NOTICE
Where as The undersigned being the Authorised Officer of the Federal Bank Ltd., under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act,2002 (hereinafter referred to as Act) and in exercise of powers conferred under section 13(12) of the said Act read with rule 3 of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as Rules) issued a demand notice dated **25-06-2021** calling upon the borrowers (1) **Mrs. Mareena Johnson**, W/o. Jude Saron, Jude Nivas, Unily Lane, Lakshminada, Cutchery P.O., Kollam Dist., Pin: 691 013, (2) **Mrs. Seleena J., W/o. Thomas Taj, Erayil Kizhakkathil, Mundakkal East, Kollam Dist., Pin: 691 001**, (3) **Mrs. Shereena J., W/o Bobby, Erayil Kizhakkathil, Mundakkal East, Kollam Dist., Pin: 691 001** and (4) **Mrs. Rajeeva, W/o Johnson, Edayilazhikom, Thekkenagar, Kollam Dist., Pin: 691 016** to repay the amount mentioned in the notice being **Rs. 4,74,358/- (Rupees Four lakhs seventy four thousand three hundred and fifty eight only)** in Term Loan (Federal Prathyasha Loan Scheme, A/c No. 1459660002084) within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said Rules on this **31st day of March 2022**. The borrower's attention is invited to the provisions of section 13 (b) of the Act, in respect of time available, to redeem the secured assets (security properties). The borrower in particular and public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Federal Bank Ltd. for an amount **Rs.4,92,966/- (Rupees Four lakhs ninety two thousand nine hundred and sixty six only)** as on 28/03/2022 in Term Loan (Federal Prathyasha Loan Scheme, A/c No. 1459660002084) and interest thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY
All the piece and parcel of the landed property measuring 01.11 Acres together with building along with further improvements thereon comprised in Re.Sy.No. 255/12-2 and 255/25, Block 3 (Old Sy. No. 7553(B) of Thrikkadavoor Village, Kollam Taluk, Kollam District, Kerala State within the registration Sub District of Anchalamoodu SRO. **Bounded on East by:** Property of Vasantha, **West by Road, North by:** Property of Rama and **South by:** Property of Ignatious. (Boundaries as per location sketch).

Date: 31/03/2022
Place : Kollam

(Sd/-) Authorised Officer.
The Federal Bank Ltd.

TO ADVERTISE PLEASE CONTACT

Trivandrum : 9562551293

Kochi : 9895611430

Thrissur : 9847862299

Kottayam : 9447695936

Kozhikode : 9447200442

BusinessLine

NMDC hikes iron ore prices

Price of lump ore up ₹100 a tonne, fines up by ₹200

PRESS TRUST OF INDIA

New Delhi, April 1

The country’s largest iron ore miner NMDC on Friday hiked the prices of lump ore by ₹100 a tonne and ₹200 in case of fines with immediate effect.

The price hike came at a time when steel prices in India are ruling at an all-time high.

In a regulatory filing, the company said it has fixed the prices of per tonne lump ore at ₹6,100 and that of fines at ₹5,160. While lump is high-grade iron ore having Fe (iron) content above 65 per cent, fine is inferior grade ore, which needs beneficiation.

The revised prices are effective from April 1, 2022, and exclude royalty, District Min-



eral Fund (DMF), National Mineral Exploration Trust (DMET), cess, forest permit fee, and other taxes, the company said.

NMDC had announced its last price revision on March 8.

The company, which has been in the business of mining iron ore for over six decades, produces iron ore from its three complexes in the country – one in Donimalai in Karnataka and two in the Dantewada district of Chhattisgarh. NMDC has set an ambitious target of producing 100 mt of iron ore by 2030.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF M/S FOODCO DELICACIES INDIA PRIVATE LIMITED RELEVANT PARTICULARS	
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10. Address and e-mail to be used for correspondence with the interim resolution professional	CS RAMACHANDRAN TM, COMPANY SECRETARY IN PRACTICE & INSOLVENCY PROFESSIONAL, 1ST FLOOR, SAJI NIVAS, DR. AR MENON ROAD, NAICKANAL, THRISSUR, KERALA, INDIA-680001 ibcfodoco@gmail.com iamramantm@gmail.com
11. Last date for submission of claims	15.04.2022
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CS RAMACHANDRAN, THEKKUMKAT MADATHIL
CHERTHALA
INTERIM RESOLUTION PROFESSIONAL

